

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

No. 840/91

DATE OF DECISION

22-7-92

Sh. Bharat Singh

Applicant.

v/s

Director of Printing

Respondents

For the applicant

Sh. D. R. Gupta, counsel

For the Respondents

Mrs. Raj Kumari Chopra, counsel

CORAM

Hon'ble Mr. Justice Ram Pal Singh, Vice Chairman (J)

Hon'ble Mr. I. P. Gupta, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?

JUDGEMENT

(Delivered by Hon'ble Mr. Justice Ram Pal Singh)

Applicant filed this O.A. on 24-2-1991 containing the prayer for appointment of applicant on compassionate grounds. ^{The} father of the applicant was employed as Compositor ~~Presser~~ in Government of India Press, Minto Road, New Delhi. He died in harness on 15-5-1987 leaving behind the family consisting of one widow ^{ed} wife, one son and two daughters. Application of the applicant containing prayer for compassionate appointment was turned down by the respondents on 15-2-1988. The applicant has not filed this O.A. within the period of limitation prescribed under Section 21 of the Administrative Tribunal Act, 1986.

If the filing of the O.A. was delayed due to sufficient cause, then he should have filed the application under Section 3(21) of the Administrative Tribunal Act, 1985 for condonation of delay. The applicant has not filed such application, hence we are unable to judge whether any sufficient cause existed or not for condoning the delay. Thus the O.A. is hopelessly barred by limitation.

2. Shri Gupta also contended that the compassionate appointment can be directed within the period of 5-years, but he has received rejection to his prayer by the respondents ^{far} as back as 15-2-1988. Hence it does not come within the period of limitation and the O.A. is dismissed as barred by limitation. However, before parting it is mentioned that there appears to be some scheme being prepared for appointment on compassionate grounds in deserving cases and it is hoped that the respondents shall consider this case of compassionate appointment under that scheme. In the circumstance, the parties shall bear their own costs.


(I.P. GUPTA)
MEMBER(A)


(L. RAM FAL SINGH)
VICE CHAIRMAN(J)